

हिन्दी की प्रगति के बारे में तसदाय राजभाषा  
समिति का प्रतिवेदन

9292. अ. कचरुलाल हेमराज जैन :  
क्या गृह मंत्री यह बताने की कृपा करेंगे  
कि :

(क) क्या राजभाषा के रूप में हिन्दी  
की प्रगति का मूल्यांकन करने हेतु राजभाषा  
अधिनियम, 1963 के अन्तर्गत संसदीय  
राजभाषा समिति का गठन किया गया है  
और यदि हां, तो कब ;

(ख) इस समिति पर अब तक कितना  
व्यय किया गया है ;

(ग) क्या सरकार को इस समिति से  
कोई प्रतिवेदन प्राप्त हुआ है ; और

(घ) यह समिति अपना काम आगे  
कब तक करती रहेगी ?

गृह मंत्रालय में राज्य मंत्री (अ. धनिक  
लाल शर्मा) : (क) जी हां, श्रीमान् ।  
समिति का गठन 1976 में हुआ था तथा  
पुनर्गठन 1977 में ।

(ख) समिति के कार्य के संबंध में  
सदस्यों को यात्रा भत्ता/दैनिक भत्ता  
लोक सभा/राज्य सभा सचिवालय से  
प्राप्त होता है । समिति के सचिवालय पर  
गत तीन वर्षों में किया गया व्यय इस प्रकार  
है :—

1976-77	रु० 3,63,000
1977-78	रु० 6,06,000
1978-79	रु० 6,81,000

(ग) जी, नहीं ।

(घ) राजभाषा अधिनियम, 1963 में,  
समिति के प्रतिवेदन प्रस्तुत करने के लिए  
कोई समय-सीमा निर्धारित नहीं की गई है,  
अतः इस संबंध में सरकार के लिए कुछ  
कहना संभव नहीं है ।

Export of Ilmenite

9293. SHRI BAPUSAHEB PARU-  
LEKAR: Will the Minister of ATOMIC  
ENERGY be pleased to refer to the  
replies given to Unstarred Question  
No. 6026 on the 3rd August, 1977 and  
Unstarred Question No. 2060 on the  
30th November, 1977 and state:

(a) whether Government would  
permit private parties to export sand  
containing 26 per cent to 53 per cent  
of ilmenite available along a 40 Km.  
stretch from Purnagad to Malgund  
in Ratnagiri District in Maharashtra  
to foreign countries so that our coun-  
try could get foreign exchange and  
if not, the reasons therefor;

(b) whether any application has  
been received by Government in this  
connection from M/s. Fatechand Jai-  
sing or from any one else and ac-  
tion taken thereon; and

(c) whether Atomic Energy (Con-  
trol of Production and Use) Order,  
1953, would be suitably amended in  
this connection, and if not the rea-  
sons thereof?

THE MINISTER OF STATE IN  
THE MINISTRY OF DEFENCE AND  
IN THE DEPARTMENTS OF ATO-  
MIC ENERGY, ELECTRONICS,  
SCIENCE & TECHNOLOGY &  
SPACE (PROF. SHER SINGH): (a)  
No, Sir. The mineral sands available  
along the coastal tracks of Ratnagiri  
District in Maharashtra contain pre-  
scribed substances and scheduled  
minerals specified in the Atomic  
Energy (Control of Production and  
Use) Order 1953 and Atomic Energy  
Act, 1962. The exploitation including  
export of these mineral sands has  
been reserved for the State Sector in  
terms of Government's Industrial  
Policy. For the proper utilisation of  
the available mineral resources, such  
mineral wealth has to be preserved to  
sustain the atomic energy programme.  
Private parties cannot therefore be  
permitted to export this sand.

(b) Yes, Sir, Messrs Fatechand Jaising, Bombay had represented during 1974-76 for grant of mining lease and export of Ilmenite from Ratnagiri District in Maharashtra and the Government's policy explained above had been intimated to the party, in March 1975, February 1976 and July 1976.

(c) Government also do not contemplate any change in this Policy to allow private parties to operate in this strategic field. The question of amending the Atomic Energy (Control of Production and Use) Order 1953 would not therefore arise.

#### Special measures proposed to solve Unemployment and Poverty Problems

9294. SHRI P. A. SANGMA: Will the Minister of PLANNING be pleased to state the special measures proposed to solve unemployment and poverty problems and for programmes of all-round development in Meghalaya, in view of large population living below the poverty line?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): The Five Year and Annual Plans of Meghalaya are designed to remove poverty and unemployment in the State through programmes for improving the yield and output of agriculture, livestock development, sericulture and handlooms, rural construction works and marketing. The Five Year Plan 1978-83 of the State aims at considerable enlargement of the programmes for providing the minimum needs of water supply, house-sites, elementary education, health care, rural roads and rural power, and removing adult illiteracy in line with the national objectives of removal of unemployment and poverty according to a time bound programme.

#### Complaints against Officers in Andaman and Nicobar Islands

9295. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of about the large number of complaints against some officers of the Andaman and Nicobar Islands;

(b) if so, the names of such officers above the rank of Tehsildars;

(c) what is the number of officers working in Andaman & Nicobar Islands which are under CBI Enquiry, the names and Departments and when the enquiry instituted with the results; and

(d) how many Vigilance cases are pending with the Vigilance Commission against the officers of Andaman and Nicobar Islands, the details thereof?

#### THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (d). 1. Andaman & Nicobar Administration have reported that complaints against 19 officers, above the rank of Tehsildars, of the various Departments of that Administration, are presently under investigation.

2. There are at present 4 officers of the Andaman and Nicobar Administration against whom C.B.I. is conducting inquiries. These are at various stages of consideration.

3. Of the three cases pending with the Central Vigilance Commission against the officers of the Andaman and Nicobar Administration, the Central Vigilance Commission has been apprised of the findings of the inquiries which have been completed in respect of two cases. The inquiry in respect of the remaining one case is under progress.

4. It is not considered to be proper and in public interest to disclose the names and departments of the officers while the allegations against them are still under investigation/inquiry.